

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 944**  
TO BE ANSWERED ON 14.12.2022

**INCREASING INDECENT REPRESENTATION OF WOMEN**

944 SMT. MAUSAM NOOR:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether Government is aware that the indecent representation or reference of women are growing year by year and if so, the details thereof;
- (b) the number of cases registered / offenders booked under Indecent Representation of Women Act, 1986 during each of the last four years and current year, category-wise;
- (c) the details of the offenders penalized in this regard during the said period, State-wise/ UT-wise and offence-wise; and
- (d) whether Government has felt any need to amend the said Act further to increase the penal action?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India" which is available on the website of NCRB (<https://ncrb.gov.in>). The published reports are available till the year 2021. The data published by NCRB pertaining to 'the Indecent Representation of Women (Prohibition) Act, 1986' (IRWA) shows State/ UT-wise cases registered and persons convicted under 'the Indecent Representation of Women (Prohibition) Act, 1986' during the calendar years 2018-2021 are at **Annexure**. Category-wise & offense-wise details are not maintained.

Further, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and the responsibility for the prevention, detection, investigation and prosecution of crimes including cyber crimes through their Law Enforcement Agencies (LEAs).

However, the central Government has also taken various legislative and schematic measures in this direction for supplementing the efforts of States/ UTs such as 'the Indian Penal Code, 1860', 'the Cinematograph Act, 1952' and 'the Cinematograph (Certification) Rules, 1983' and the guidelines issued thereunder to check obscenity in films, 'the Press Council Act, 1978', 'the Programme and Advertising

Code' prescribed under 'the Cable Television Network Rules, 1994'; the Code for Self Regulation in Advertising of the Advertising Standards Council of India; the Content Certification Code by Broadcasting Content Complaints Council; the Self-Regulation Guidelines by News Broadcasters Association (NBA). The enactment of 'the Information Technology Act, 2000' also covers indecent representation of women in electronic media including digital/ online media (films and audio-visual programmes made available by online content providers and news and current affairs content on online platforms).

The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 notified under the IT Act, specifies that the intermediaries shall inform the users of computer resource not to host, display, upload, modify, publish, transmit, update or share any information that is obscene, pornographic, pedophile, harms minor in any way; or violates any law for the time being in force etc. In order to provide and equip ecosystem for tackling all types of cyber crimes in the country, the Government has set up the 'Indian Cyber Crime Coordination Centre (I4C) under Ministry of Home Affairs (MHA). MHA has implemented a scheme namely 'Cyber Crime Prevention against Women and Children (CCPWC)' under which an online Cyber Crime reporting portal ([www.cybercrime.gov.in](http://www.cybercrime.gov.in)) has been set up to enable public to report complaints pertaining to Child Pornography/ Child Sexual Abuse Material, rape/ gang rape imageries or sexually explicit content. The portal facilitates the State/ UTs to view complaints of Cyber Crime online and take appropriate action.

In addition, the Central Government has taken steps for spreading awareness about cyber crimes; issuance of alerts/ advisories; capacity building/ training of law enforcement personnel/ prosecutors/ judicial officers; improving cyber forensic facilities; etc.

These steps help to prevent such cases and speed up investigation and have collectively created a robust system targeted towards ensuring prevention of indecent representation of women through any media platform. Therefore, in order to avoid multiplicity and ensure smooth functioning of the existing ecosystem, there is no proposal under consideration for amendment in IRWA.

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF THE RAJYA SABHA UN-STARRED QUESTION NO. 944 FOR ANSWER ON 14.12.2022 ASKED BY SMT. MAUSAM NOOR REGARDING 'INCREASING INDECENT REPRESENTATION OF WOMEN'**

**State/ UT-wise Cases Registered (CR) and Persons Convicted (PCV) under The Indecent Representation of Women (Prohibition) Act, 1986 during the calendar years 2018-2021.**

| SL | State/UT                    | 2018      |           | 2019      |          | 2020      |           | 2021      |          |
|----|-----------------------------|-----------|-----------|-----------|----------|-----------|-----------|-----------|----------|
|    |                             | CR        | PCV       | CR        | PCV      | CR        | PCV       | CR        | PCV      |
| 1  | Andhra Pradesh              | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 2  | Arunachal Pradesh           | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 3  | Assam                       | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 4  | Bihar                       | 0         | 0         | 1         | 0        | 0         | 0         | 0         | 0        |
| 5  | Chhattisgarh                | 1         | 0         | 0         | 0        | 0         | 0         | 1         | 0        |
| 6  | Goa                         | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 7  | Gujarat                     | 0         | 0         | 0         | 0        | 2         | 0         | 0         | 0        |
| 8  | Haryana                     | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 9  | Himachal Pradesh            | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 10 | Jharkhand                   | 0         | 0         | 0         | 0        | 0         | 0         | 8         | 0        |
| 11 | Karnataka                   | 1         | 0         | 0         | 0        | 1         | 0         | 1         | 0        |
| 12 | Kerala                      | 1         | 2         | 7         | 0        | 3         | 12        | 2         | 0        |
| 13 | Madhya Pradesh              | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 14 | Maharashtra                 | 1         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 15 | Manipur                     | 0         | 0         | 0         | 0        | 0         | 0         | 1         | 0        |
| 16 | Meghalaya                   | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 17 | Mizoram                     | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 18 | Nagaland                    | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 19 | Odisha                      | 3         | 0         | 6         | 0        | 3         | 0         | 3         | 0        |
| 20 | Punjab                      | 1         | 0         | 1         | 0        | 0         | 0         | 0         | 0        |
| 21 | Rajasthan                   | 7         | 7         | 5         | 6        | 0         | 3         | 6         | 5        |
| 22 | Sikkim                      | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 23 | Tamil Nadu                  | 4         | 0         | 2         | 0        | 3         | 0         | 1         | 0        |
| 24 | Telangana                   | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 25 | Tripura                     | 0         | 0         | 0         | 0        | 0         | 0         | 1         | 0        |
| 26 | Uttar Pradesh               | 3         | 0         | 1         | 0        | 0         | 0         | 0         | 0        |
| 27 | Uttarakhand                 | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 28 | West Bengal                 | 0         | 0         | 1         | 0        | 0         | 0         | 4         | 0        |
|    | <b>TOTAL STATE(S)</b>       | <b>22</b> | <b>9</b>  | <b>24</b> | <b>6</b> | <b>12</b> | <b>15</b> | <b>28</b> | <b>5</b> |
| 29 | A&N Islands                 | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 30 | Chandigarh                  | 0         | 1         | 0         | 0        | 0         | 0         | 0         | 0        |
| 31 | D&N Haveli and Daman & Diu+ | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 32 | Delhi                       | 0         | 0         | 0         | 1        | 0         | 0         | 0         | 0        |
| 33 | Jammu & Kashmir*            | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 34 | Ladakh                      | -         | -         | -         | -        | 0         | 0         | 0         | 0        |
| 35 | Lakshadweep                 | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
| 36 | Puducherry                  | 0         | 0         | 0         | 0        | 0         | 0         | 0         | 0        |
|    | <b>TOTAL UT(S)</b>          | <b>0</b>  | <b>1</b>  | <b>0</b>  | <b>1</b> | <b>0</b>  | <b>0</b>  | <b>0</b>  | <b>0</b> |
|    | <b>TOTAL (ALL INDIA)</b>    | <b>22</b> | <b>10</b> | <b>24</b> | <b>7</b> | <b>12</b> | <b>15</b> | <b>28</b> | <b>5</b> |

Source: Crime in India

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